

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Shri Gireesh B Pradhan, Chairperson

Shri A.K. Singhal, Member

Shri A.S. Bakshi, Member

No. L-1/44/2010-CERC

Date of Order: 26.6.2015

In the matter of

Approval of slab rates for POC Charges and losses for the period May and June 2015, under the Central Electricity Regulatory Commission (Sharing of Inter State Transmission Charges and Losses) Regulations, 2010 and amendments thereto.

And

In the matter of

National Load Despatch Centre

..... Respondent

ORDER

The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 (hereinafter "Sharing Regulations") came into effect from 1.7.2011. The third amendment to the Sharing Regulations has come into force with effect from 1st May, 2015 and it inter-alia provides for nine slab rates for PoC Charges and PoC losses, HVDC Charges rate and Reliability Support Charges rate.

2. The last proviso to sub-clause (l) of clause (1) of Regulation 7 of the Sharing Regulations provides as under:-

"Provided further that there shall be nine slab rates for PoC Charges. The slab rates shall be computed by the Implementing Agency based on the methodology given in **Annexure-I** to these regulations. The slab rates shall be approved by the Commission for each Application Period. The number of slabs shall be reviewed by the Commission after two years."

3. The proviso to sub-clause (s) of clause (1) of Regulation 7 of the third amendment of Sharing Regulations provides as follows:-

“Provided that there shall be nine slabs for calculation of transmission losses which shall be expressed in terms of percentage. There shall be 4 steps above the average loss and 4 steps below the average loss with a slab size of 0.25% subject to minimum loss of Zero percent. The slabs may be reviewed by the Commission after two years.”

4. The sub-clause (q) of clause (1) of Regulation 7 of the Sharing Regulations provides as under:-

"(q) The recovery of the Yearly Transmission Charges (YTC) of the ISTS network shall be based on the Hybrid Methodology (PoC charge), Reliability Support Charge and HVDC Charge. Ten percent (10%) of the Yearly Transmission Charges shall be recovered through Reliability Support Charge Sharing methodology. The Commission may review the weightage accorded to Reliability Support Charge whenever deemed necessary. The Reliability support charge rates shall be determined separately and shall not be mixed with zonal PoC rates. The Reliability Support Charge shall be payable by the DICs in proportion to their Approved Withdrawal. In case of Injection DIC shaving Long Term Access to target region, Reliability Support Charges shall also be payable in proportion to their Approved Injection."

5. The sub-clause (3) of clause (4) of Regulation 11 of the third amendment of Sharing Regulations provides as under:-

"3. HVDC charge

(i) 10% of Monthly Transmission Charges (MTC) of HVDC transmission system shall form part of Reliability Support Charges and the balance shall be billed as detailed below:

Transmission Charges for HVDC system created to supply power to specific regions shall be borne by DICs of such regions. The HVDC Charge shall be payable by DICs of the Region in proportion to their Approved Withdrawal. In case of Injection DICs having Long Term Access to target region, it shall also be payable in proportion to their Approved Injection.

For Generators having LTA to target region

$$\frac{[\text{HVDC Charge for Region in Rs/month}] \times [\text{Approved Injection}]}{[\text{Total approved Withdrawal of the Withdrawal DIC and Approved Injection of the Generator having LTA to target Region}]}$$

For Demand:

$$\frac{[\text{HVDC Charge for Region in Rs/month}] \times [\text{Approved Withdrawal}]}{[\text{Total approved Withdrawal of the Withdrawal DIC and Approved Injection of the Generator having LTA to target Region}]}$$

(ii) HVDC Charge shall also be applicable for additional MTOA. Over/under recovery of HVDC charges shall be adjusted in the third part of bill in a manner as provided in Regulation 11(6) of these Regulations.

(iii) Where transmission Charges for any HVDC system are to be partly borne by a DIC (injecting DIC or withdrawal DIC, as the case may be) under a PPA or any other

arrangement, transmission Charges in proportion to the share of capacity in accordance with the PPA or other arrangement shall be borne by such DIC and the Charges for balance capacity shall be borne by the remaining DICs by scaling up of MTC of the AC system included in the PoC. Such HVDC shall not be considered under (i) above.

This first part of the bill shall be raised based on the Point of Connection rates, Reliability Support rate, HVDC Charge, Approved Withdrawal and Approved Injection for each DIC, provided by the Implementing Agency on the next working day of uploading of the Regional Transmission Accounts by the respective Regional Power Committees on their websites in each month for the previous month and determined prior to the commencement of the application period:

Provided that the list of transmission assets along with the approved transmission charges for which billing has been done shall be enclosed with the first part of the bill:

Provided further that the charges for the DICs having long term access without beneficiaries shall comprise the Injection POC Charges, Reliability Support Charges and HVDC Charges.”

6. The Implementing Agency vide its letter dated 11.6.2015 has submitted slab rates for PoC Charges towards ‘LTA/MTOA and STOA’, Reliability Support Charge Rate, HVDC Charge Rate as well as slabs for PoC losses.

7. We have considered the submissions made by POSOCO.

8. We approve following rates for Reliability Support Charges, HVDC Charges for Northern Region and Southern Region and HVDC Charges for Mundra-Mohindergarh for the two month period from 1.5.2015 to 30.6.2015.

Item	Rate/ Charges
Reliability Support Charge Rate	22,669 ₹/MW/Month
HVDC Charge Rate for Northern Region	13,979 ₹/MW/Month
HVDC Charge Rate for Southern Region	23,513 ₹/MW/Month
HVDC Charges for Mundra - Mohindergarh (amount payable by M/s Adani for 1495 MW LTA to Haryana)	25,10,50,367 ₹/Month

9. We approve the following slab rates for demand zone (for withdrawal DICs) and injection zone (for injection DICs having LTA to target region) towards 'LTA and MTOA submitted by the Implementing Agency as the PoC Charges for the two month period from 1.5.2015 to 30.6.2015:-

PoC Slab	(₹MW/ Month)
I	307658
II	274826
III	241993
IV	209161
V	176329
VI	143497
VII	110665
VIII	77833
IX	45000

10. We approve the following slab rates for injection zone and demand zone (injection DICs and withdrawal DICs) towards STOA submitted by the Implementing Agency as the PoC Charges for the two month period from 1.5.2015 to 30.6.2015:-

PoC Slab	(paise/ unit)
I	23.23
II	20.56
III	17.90
IV	15.24
V	12.58
VI	9.91
VII	7.25
VIII	4.59
IX	1.93

11. We approve the slabs of % losses proposed by POSOCO as provided in the Sharing Regulations for the two month period from 1.5.2015 to 31.6.2015 as given overleaf.

PoC Losses Slab	% of Losses
I	V +1.00%
II	V +0.75%
III	V +0.50%
IV	V +0.25%
V	Average Loss
VI	V -0.25%
VII	V -0.50%
VIII	V -0.75%
IX	V -1.00%

sd/-

(A.S. Bakshi)
Member

sd/-

(A.K. Singhal)
Member

sd/-

(Gireesh B Pradhan)
Chairperson